marketing strategies, stiff competition, lack of business plans, heavy interest, burden, high input cost, etc.

Department of Public Enterprises (DPE), as a nodal department, has issued guidelines on 07.09.2016 for "time bound closure of sick/ loss making CPSEs and disposal of movable and immovable assets". As per the guidelines, the concerned administrative Ministries/Departments are responsible for formulation and implementation of closure plans and NITI Aayog carries out monitoring the implementation of the decision of closure.

(c) and (d) The Counselling, Retraining and Redeployment (CRR) Scheme of the Government provides opportunities of self/wage employment to the employees or their dependents separated under Voluntary Retirement Scheme (VRS)/ Voluntary Separation Scheme (VSS) or retrenched due to closure/restructuring of the CPSEs. The Scheme aims at providing short duration skill development/ entrepreneurship development training programmes to equip the beneficiaries for self/ wage employment.

Regulator for monitoring safety defects of cars

836. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Government has received complaints against a leading German luxury car manufacturer for emission norms and other manufacturing defects in their cars;

(b) if so, what action Government has taken on the complaints received in this regard;

(c) whether Government does not have any legal framework with regard to defective vehicles or their standardization; and

(d) if so, what steps Government proposes to take for setting up of a regulator for strictly monitoring the safety defects of car manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) Pursuant to the reports in the media regarding violation of emission norms by the Volkswagen Automobile Manufacturer, a report on Conformity of Production (COP) for the said vehicle was called for from the Testing Agencies. Thereafter on the basis of report obtained by the Testing Agencies, Ministry of Road Transport and Highways has constituted a panel

of experts comprising Professors from IIT Delhi, IIP Dehradun and IIT, Mumbai on 28.03.2016 to investigate the findings.

(c) and (d) Car models to be sold in India are tested as per the Standards notified under Central Motor Vehicles Rules. It is the responsibility of the vehicle manufacturers to produce the vehicle in compliance to the notified standards. Testing agencies, on behalf of Government of India, carry out verification of such compliance through the process called Conformity of Production (COP).

Contribution of PSUs in GDP

837. SHRI PARIMAL NATHWANI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the contribution of Public Sector Undertakings in the Gross Domestic Product has not been satisfactory and if so, the reaction of Government thereto;

(b) whether Government has fixed any targets to increase the above percentage during the remaining period of current Five Year Plan and if so, the details thereof; and

(c) whether Government is considering to help the CPSUs, including those incurring losses to set up subsidiaries or form joint ventures with State-Owned Enterprises (SOEs) in certain African countries and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) The global economic performance has been subdued over the previous couple of years. The CPSEs in India are performing to the best of their abilities in this prevailing economic scenario. The share of the gross turnover of CPSEs to the Gross Domestic Product (GDP) of India at current prices during 2014-15 is 15.9 percent.

(b) Performance of CPSEs is assessed through Memorandum of Understanding (MoU), a negotiated agreement between the Government and the enterprise, wherein growth targets based on the previous performance and current economic scenario are set in the beginning of the year and "performance is evaluated" at the end of the year.

(c) The Government has already empowered the Board of Maharatna and Navratna CPSEs, *inter-alia* to (i) enter into technology joint ventures or strategic alliances, (ii) obtain by purchase or other arrangements, technology and know-how, (iii) establish financial joint ventures and wholly owned subsidiaries in India or abroad within prescribed limits, and (iv) to effect organizational restructuring including establishment